

**Attachment of partnership property under Order XXI, Rule 49 of the Code of Civil Procedure.**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

CORAM :

(in Chambers)

Date :

Upon Reading the Chamber Summons herein dated the ..... day of ..... 19 and the affidavits mentioned in the list "A" hereto And Upon Hearing ..... Advocate for the plaintiff and ..... Advocate for the defendant and ..... Advocate for ....., partners in the firm of ..... it is ordered that the interest of ..... as a partner in the property and profits of the firm of ..... do stand charged with payment to the plaintiff of the amount due under the decree And it is further ordered that ..... be and is hereby appointed receiver of the share of such partner in the profits of the said firm (whether accrued, declared or accruing) and of any other money which may come to him in respect of the said partnership.

(This order may also direct accounts to be taken and inquiries to be made and also order sale of such interest as may seem just and right).

Witness ..... Chief Justice at Bombay aforesaid, this ..... day of ..... 19

By the Court

Prothonotary and Senior Master

Sealer

The ..... day of ..... 19.

Advocate for .....

LIST "A"